

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2729 of 2011

[Arising out of Order-in-Appeal No. 83/2011 dated
09/05/2011 passed by the Commissioner of Central Excise,
Customs and Service Tax (Appeals), Cochin]

**Uniglobe Engineers & Pilling
Contractors**

33/5700 E, Chevayoor
Calicut - 673 017

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Calicut**

Central Revenue Building
Mananchira, Calicut
Kozhikode – 673 001
Kerala

Respondent(s)

APPEARANCE:

Mr. Vishnuvardhan, CA for the Appellant
Mr. Rajesh Shastry, AR for the Respondent

CORAM:

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20891 / 2023

Date of Hearing: 21/08/2023

Date of Decision: 21/08/2023

As Per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,

2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

iss...